

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 9

IA No. 572/22, 32/21, 166/21
331/21, 179/22
In
CP (IB) No. 105/Chd/Hry/2019
(Admitted)

Under Section 9 & 25 & 43, 45, 66, 30 (6) 31(1),1
2(3), 60(5) IBC 2016 & R 11 NCLT

In the matter of:-

Mrs. Kussum Chadha & Anr

...Petitioner/ Operational Creditor

Vs.

C & C Towers Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Sanjay Bhatt, Advocate for the Resolution Professional.
Mr. Aalok Jagga with Mr. APS Madaan, Mr. Arora Vishwas Kumar and Ms.
Manisha, Advocates for SRA in IA No. 331/2021, respondent no. 2 in IA
No.
572/2022 and respondent in IA No. 179/2022.
Ms. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sahni and Ms.
Salina Chalana, Advocates for applicant in IA No. 572/2022.

IA No. 179/2022

Short written submissions filed vide Diary No. 0129/6 dated 28.08.2023
are taken on record. List the matter on 18.09.2023.

IA No. 572/22, 32/21, 166/21

List on 18.09.2023.

IA No. 331/21

The Resolution Professional is directed to furnish compliances made under Regulations 30, 36, 37, 38 and 39 in the given format at least one day before the next date of hearing. List the matter on 18.09.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

September 15, 2023
SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)